

(c) the names of the countries with whom Government have negotiated so far ; and

(d) the financial implication of the proposal ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) No, Sir.

(b) to (d) Do not arise.

Agencies for Sale of Products/Provision of Services in Jammu and Kashmir

4653. PROF. SAIFUDDIN SOZ : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have sanctioned agencies involving private parties/individuals in respect of sale of products/provision of services from Public Undertakings, Government controlled industries ; and

(b) if so, list of agency holders in Jammu and Kashmir State ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) The Ministry of Food and Civil Supplies has not sanctioned any such agency.

(b) Does not arise.

CLUSA Oilseeds Project

4654. SHRIMATI N. P. JHANSI LAKSHMI : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether any individual has set up or has interests in a vegetable oil factory in Gujarat where CLUSA vegetable oil has been allocated/diverted by NDDB to help him covertly ;

(b) whether CLUSA vegetable oil has been diverted or allocated to any other vegetable Oil Factories under the fictitious names of coops ; and

(c) whether Government will make public, results of any evaluation/audit of CLUSA oilseeds project relating to last three years and whether such evaluation audit reports were placed before the Parliament at any time and if not, reasons thereof ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) and (b) No, Sir. The National Dairy Development Board's (NDDB) Project for Restructuring Edible oil and Oilseeds Production and Marketing is being implemented by the Gujarat Cooperative Oil-seed Growers Federation in Gujarat State. The gift oil received by the NDDB under the Project from the Cooperative League of U. S. A. (CLUSA) is being supplied mainly to the Gujarat Cooperative Oilseed Growers Federation in that State. The oil gifted by CLUSA has not been diverted to any other vegetable oil factories under the fictitious names of cooperatives.

(c) The last evaluation of NDDB's Oilseeds Project was carried out by a Joint Team in 1983. The broad recommendations made by the team were furnished to the Lok Sabha in reply to Unstarred Question No. 2369 on 12-3-1984 and to the Rajya Sabha in reply to Unstarred Question No. 162 on 15-3-1985. These are as under :

1. Procedure for licensing of processing facilities may be streamlined.
2. Centralised market analysis and forecasting functions may be developed.
3. The project strategy may be to stabilise year to year yield at a moderate level in rainfed areas rather than trying to substantially increase annual yields.
4. Society Secretaries should be given adequate training to perform their functions.
5. Where it is necessary to staff agricultural positions with non-agricultural candidates, intensive and formal training in agricultural subjects should be arranged for them.
6. There must be a firm commitment on the part of the State Governments and the NDDB to place well qualified people in the upper level management positions of the federations and to keep these people to their positions at least three to four years.

7. State federations should be divided into geographical regions and the processing plants Manager should be given semi-autonomous jurisdiction within their area.
8. The movement of raw material or finished products across regions should be decided at federation headquarters.
9. Larger plants may be appropriate in irrigated areas where production, procurement and optimal capacity utilisation are more certain.
10. The State federations should gradually reduce the use of NDDB procurement support and begin utilising to the extent possible the commercial vehicles for procurement.
11. Procurement be conducted round the year.

Ban on Artists to Sing on Radio and TV

4655. SHRI SHANTARAM POTDUKHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have banned artists to sing on radio and television who had toured South Africa ;

(b) if so, the name of such artists and how long the ban will remain in force on them ; and

(c) whether there were any such bans in the past also ; if so, details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) :

(a) and (b) The following artists who had been granted an endorsement for South Africa on their passports as an exception to the rule, subject to the condition that no commercial benefit will be obtained by them and who have violated this condition, have been banned from giving performance over AIR and Doordarshan until further orders :

1. Shri Rajendra Metha and Smt. Neena Mehta.
2. Shri Jani Babu Qawwal.
3. Shri Pithukuli Murugadas.

4. Shri Jagjit Singh and Smt. Chitra Singh.

(c) Yes, Sir, In the past also some artists were banned for performing over AIR due to various reasons like fraudulent claims, misbehaviour, non-co-operative attitude, etc.

Indian Farm Technology for Nicaragua

4656. SHRI D.P. JADEJA : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government have noted the news-item in the "Times of India", dated 16 March, 1985 captioned "Indian Farm Technology for Nicaragua".

(b) whether Government are considering any proposal to send Indian farmers to Nicaragua ; and

(c) the details of proposals that are being considered in this regard ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) : Yes, Sir.

(b) There is no such proposal before the Government at present.

(c) Does not arise.

Dissatisfaction Amongst ICAR Employees

4657. SHRI BALASEHEB VIKHE PATIL :

PROF. MADHU DANDAVATE :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether great frustration now prevails amongst the agro scientists of the ICAR, New Delhi as there exists anomalies in the promotion policies of the agro scientists as detailed in the article appeared in the "Hindustan Times" dated 21 February, 1985 ;

(b) whether the Supreme Court also in its judgement on December 16, 1983 had mentioned about the deplorable state of affairs in ICAR ;

(c) whether despite such strictures no steps have been taken by ICAR to curb remedy the anomalies ; and